

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 21938/2019

(Arising out of impugned final judgment and order dated 08-08-2019 in FAO(OS)(COMM) No. 186/2019 passed by the High Court of Delhi at New Delhi)

COMMUNICATION COMPONENTS ANTENNA INC.

Petitioner(s)

VERSUS

ACE TECHNOLOGIES CORP. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.139958/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Arvind Dattar, Sr. Adv.
Mr. Gaurav Pachnanda, Sr. Adv.
Mr. Sidhant Goel, Adv.
Mxs. Avni Sharma, Adv.
Mr. Mohit Goel, Adv.
Ms. Ruchira Gupta, Adv.
Mr. Deepankar Mishra, Adv.
Mr. Aditya Goel, Adv.
Mr. Anurag Sharma, Adv.
Mr. Shishir Deshpande, AOR

For Respondent(s)

Mr. Sandeep Sethi, Sr. Adv.
Mr. Shantanu Tyagi, Adv.
Ms. Apoorva Murlu, Adv.
Ms. Surbhi Bhandari, Adv.
Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the parties, we are

of the view that there was absolutely no necessity for the Division Bench, by way of an interim order, to interfere with the well-reasoned Single Judge's Order dated 12.07.2019, by which, in the interim, Bank Guarantee of Rs.40 crores and deposit of Rs.14.05 crores was ordered. This is especially so, as the respondent-company, being a Korean Company, is not ordinarily subject to our jurisdiction.

In this view of the matter, the Division Bench Order is set aside. The Bank Guarantee in question and the deposit to be made within a period of four weeks from today.

The special leave petition stands disposed of.

Pending application stands disposed of.

(NIDHI AHUJA)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR